

THE

Acc. No. 25129

PARLIAMENTARY DEBATES

Date 25.11.2014

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Thursday, 19th March, 1953

The House met at Two of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

3-3 P.M.

MOTION FOR ADJOURNMENT

HARDSHIPS TO THE COCONUT GROWERS OF  
THE WESTERN COAST OF INDIA

**Mr. Deputy-Speaker:** I have received notice of an adjournment motion from Shri N. Sreekantan Nair regarding the complete stalemate in the coconut, copra and coconut oil markets resulting in serious hardships to the coconut growers of the entire Western coast and especially of Kerala, as an aftermath of Notification No. 13 of the Ministry of Commerce and Industry withdrawing all customs duties on these products.

I have received notice of a Short Notice Question which has been admitted, but as the adjournment motion is not covering all the points of the Short Notice Question, I would like to know if the hon. Minister has to say anything.

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** There is some misconception in the mind of the hon. Member who has tabled the adjournment motion. There is no question of customs duties on copra, coconut and coconut oil being removed. Under the Finance Act of 1952-53, certain surcharges were leviable on copra and coconut oil. By an executive order, the surcharge on copra and coconut oil was removed. With the introduction of the Finance Act, 1953-54, the surcharges will become leviable once

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again on copra and coconut oil, on the expiry of the Finance Act, 1952-53. By Notification No. 13 dated 28th February, 1953, the exemption from surcharge on copra and coconut oil is still maintained. In other words, the effect of the Notification referred to is that the existing rates of duty on copra and coconut oil without any additional surcharge will be maintained.

**Mr. Deputy-Speaker:** In view of the statement, it is unnecessary to pursue this matter. It does not require any consent.

CASE AGAINST SHRI BANARSI  
PRASAD SINHA, M.P.

**Mr. Deputy-Speaker:** I have to inform the House that I have received the following letter from the Judicial Magistrate, 1st Class, Monghyr:

"To

The Speaker, House of People,

New Delhi.

Monghyr, the 12th March, 1953.

Sir,

The case against Shri Banarsi Prasad Sinha, Chairman, District Board and Member of Parliament and 9 others came to my file for disposal on 1-5-52. Shri Banarsi Prasad Sinha appeared in court on summons on 9th June 1952 and was immediately enlarged on bail in connection with the offences he stands charged with under Sections 147, 379, 353 I.P.C. and for forming an unlawful assembly and obstructing public servants during their lawful duties.

I failed to send this information earlier as the Notification No. III/12-1023/51/A 1007 Government of Bihar, Appointment Department, dated, Patna, the 2nd February, 1953, circularised to

[Mr. Deputy-Speaker]

Departmental Heads in Government and High Court reached my hands only today.

I may be excused for this inadvertent delay.

Yours faithfully,

(Sd.) N. C. Gonguly,  
Judicial Magistrate."

#### LEAVE OF ABSENCE

**Mr. Deputy-Speaker:** I have to inform the hon. Members that I have received the following letter from Dr. Satyaban Roy:

"The reason for my prolonged absence from the sittings of the House is my ill health. Soon after the Election, I was laid up for two months with high blood pressure etc. I attended the sittings as soon as I sufficiently recovered to go up to Delhi. Unfortunately, by the last week of November, I fell ill again. I am convalescing now.

I sincerely regret not having taken any permission from the hon. Speaker and the House.

May I ask you to kindly get permission of the House for absence up to the third week of April?"

Is it the pleasure of the House that permission be granted to Dr. Satyaban Roy for remaining absent from all meetings of the House up to the end of the third week of April, 1953?

**Hon. Members:** Yes, yes.

Leave was granted.

#### PAPER LAID ON THE TABLE

##### DAMODAR VALLEY CORPORATION BUDGET ESTIMATES FOR 1953-54

**The Deputy Minister of Irrigation and Power (Shri Hathl):** I beg to lay on the Table a copy of the Damodar Valley Corporation Budget Estimates for 1953-54, in accordance with sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948. [Placed in Library See No. IV. M. 4 (9).]

#### GENERAL BUDGET—DEMANDS FOR GRANTS

**Mr. Deputy-Speaker:** Further discussion may now proceed on Demands for Grants under the control of the Ministry of Food and Agriculture moved on the 18th March, 1953.

श्री एम० एल० द्विवेदी (जिला हमीरपुर) : सूचना के हेतु जी १२ मार्च की पार्लियामेन्टरी बुलेटिन है उस के पार्ट २ में डिमान्ड्स के डिस्कशन का रिवाइज्ड प्रोग्राम दिया हुआ है । उस में मिनिस्ट्री आफ प्रोडक्शन, मिनिस्ट्री आफ हेल्थ और मिनिस्ट्री आफ इन्फार्मेशन और ब्राडकास्टिंग के लिये कोई समय नहीं दिया गया है । साथ ही साथ मिनिस्ट्री आफ एजुकेशन के लिये केवल ढाई घंटे दिये गए हैं । क्या मैं यह पूछ सकता हूँ कि इन मिनिस्ट्रीज की डिमान्ड्स को डिस्कस करने के लिये हाउस को समय क्यों नहीं दिया गया ।

**Mr. Deputy-Speaker:** This was included as a result of the conference among all the leaders of the Parties. The practice is to call the leaders of the Parties with respect to this adjustment of business; to give more time to some other Demands, this has been arranged. I think hereafter whenever leaders of Parties are called and they are parties to such arrangements, they will kindly intimate their followers in the House and outside to avoid any such inconvenience in future. I will call some maiden speakers. Shri Kachiroyar. The entire Demands will be over by 5 O' Clock. I propose calling the hon. Minister by 4-15.

**The Minister of Agriculture (Dr. P. S. Deshmukh):** I want to speak.

**Mr. Deputy-Speaker:** Another hon. Minister wants to speak? When is the hon. Minister who finally replies to be called? How long will he take?